

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 238/MP/2024

Subject : Petition under Sections 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 7.2 of the Power Purchase Agreement dated 26.12.2005 seeking adjudication of dispute qua PCKL/ ESCOMs' illegal unilateral withholding of differential energy charges payable to Adani for the period 1.4.2016 to 31.3.2019.

Petitioner : Adani Power Limited (APL).

Respondent : Power Company of Karnataka Limited and Ors.

Date of Hearing : **19.2.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Amit Kapur, Advocate, APL
Ms. Poonam Verma Sengupta, Advocate, APL
Ms. Saunak Kumar Rajguru, Advocate, APL
Shri Rajesh Jha, Advocate, APL
Ms. Bhabna Das, Advocate, PCKL
Shri Shresth Mukharya, Advocate, PCKL

Record of Proceedings

The learned counsel for the Respondent, PCKL submitted that the pleadings are not completed in the matter and prayed to list the matter on any other date.

2. Considering the submissions of the learned counsel for the Respondent, PCKL, the Commission directed the parties to complete the pleadings within four weeks.

2. The Petition will be listed for hearing on **15.4.2025**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)